SHRI PRANAB MUKHERJEE : Sir. we have been waiting for this message.

THE CONSTITUTION (NINETY-FIRST AMENDMENT) BILL. *2000-Contd.*

श्री लेखराज बचनी (गुजरात): माननीय उपसभाध्यक्ष जी माननीय मंत्री जी जो बिल लाए हैं उसका मैं खुले दिल से सपोर्ट करता हूं और थोडे समय में दो तीन बातें कहना चाहता हूं।

महोदय, यह बात 1976 में भी आई बीच में भी आई और आज भी आई है और आगे 2026 में भी आएगी। इसके बारे में क्या कहा जा सकता है कि उस वक्त पार्लियामेंट किस मूड में होगी और वह क्या करेगी। वह ये जो सीटें है उनकी संख्या कम करेगी या ज्यादा करेगी यह एक शंका की बात है माननीय वाइस चेयर मैंन जी सीटों की संख्या कम करने की जो बात है, इसमें किसी को कोई ऐतराज नहीं होना चाहिए। परन्तु इसका जो कारण है वह देश के हर रीजन्स में पापुलेशन का बैलेंस हो उसके लिए यह हो रहा है देश कि जो नेशनल पापुलेशन पालिसी 1976 में थी उसका क्या परिणाम आया था आज उसका क्या परिणाम है और 2026 तक जाकर क्या होगा यह सोचने की बात है आज जो हमारे पापुलेशन पालिसी है उसमें सरकार कोई युनिफार्म पालिसी युनिफार्म मैकेनिज्म और युनिफार्म मैथेड लाना चाहती है। 1992 में मैं चीन में गया था और मैंने खुद वहां पापलेशन कंटोल के काम को देखा था। वहां लोग कहते थे कि यह हमारा जीरो परसेंट प्रोग्रेस है। मुझे वहां जो बताया गया वह यह था कि जो सर्विस क्लास है लेबर क्लास है और एग्रीकल्चरिस्ट हैं सब के लिए एक ऐसा मैकेनिज्म बनाया गया है कि अगर कोई सर्विस में है तो अगर वह एक बच्चे का बाप है तो उसको इन्क्रीमेंट दी जाती है उसके बच्चे को पढने के लिए स्कूल और कालेज में मदद दी जाती है अगर उसके दो बच्चे हैं तो उसे कुछ भी नहीं दिया जाता और अगर तीन बच्चे हैं तो डिस-इन्सेटिव दिया जाता है। यहां तो कोई डिस-इन्सेंटिव है ही नहीं मैं गुजरात का एक उदाहरण देना चाहता हूं कि अगर कोई सरकारी अस्पाताल में डिलीवरी होती है तो तीसरी डिलीवरी फ्री नहीं होती है लेकिन जब वे वहां जाते हैं तो कहते हैं कि मेरे तो दो बच्चे हैं , तीन बच्चे नहीं है तो फिर पैसे देने का सवाल कहां पैदा होता है। अगर हमारे हेल्थ मिनिस्टर साहब यहां होते तो मैं उनसे यह निवेदन करता हूं कि अपने देश में स्टेलाइजेशन के लिए लोगों को प्रोत्साहित करें यह जो बिल है यह युनैनिमिटी से एक मत से पास हो रहा हैं There is oneness. There is unanimity, य़ह अच्छी बात है। किसी पर अन्याय नहीं होना चाहिए यह हमारा मुख्य उद्देश्य है लेकिन भविष्य के लिए इसकी सिक्योरिटी क्या है इसकी सलामती क्या है इस पर भी विचार किया जाना चाहिए। आप जो कुछ कर रहे हैं वह ठीक है लेकिन 2026 के बाद जो पार्लियामेंट आएगी तब कुछ दूसरी बात भी हो सकती है इस लिए मैं माननीय मंत्री जी से विनती करना चाहता हूं कि एक तो एक आज डिक्लियर करें कि डी लिमिटेशन के लिए यह जो इस सत्र में आप बिल ला रहे हैं। इसके पास होने पर इसी सत्र में आप डीलिमेंटेशन कमिशनर को एप्वाइंट कर देंगे। डी लिमिटेशन के मामले में अभी 1971 जैसी परिस्थिति नहीं हैं। उस समय तीन चार वर्ष लग गए थे। लेकिन जैसा कि मान्यवर गोयल जी ने कहा कि 20 परसेंट का हर प्रांत में,लोकसभा या विधान सभाओं के लिए यह मार्जिनल एडस्टमेंट होगा।

मार्जिनल एडजस्टमेंट के लिए मैं समझता हूं डिलिमिटेशन कमीशन एक वर्ष में अपनी काम पूरा कर सकता हूं इसीलिए जल्दी यह काम शुरू हो जाए तो ठीक है जो शैड्युल्ड कास्ट्स और शैड्युल्ड ट्राइब्स की बात है क्योंकि प्रोविज़न है उनकी पापुलेशन जिस परसेंटेंज में हैं उस परसेंटेज में उसे मिलना चाहियें, इस में कुछ प्रोविज़न किया गया है उसका मै समर्थना करता हों। I am fully supporting the Bill which is brought by the hon. Minister.

[THE DEPUTY CHAIRMAN in the Chair]

SHRI KULDIP NAYYAR (Nominated): Madam Deputy Chairperson. I oppose the Bill on two counts. One is, I don't know why the Rajya Sabha and the Lok Sabha have been linked with State Assemblies. I can understand that the population growth should not be given any credit or any kind of consideration or any plus point. I can understand that. But let us confine it to the Union. As regards the Union, we have the Rajya Sabha, the Lok Sabha and the Presidential elections. You put a freeze on this. Put a freeze on it for the present. As far as the State Legislatures are concerned, let the number grow. What is the harm? For instance, in U.P. there are 480 seats today. Let it be 500 or 520. It should not affect the Union part. It should not affect the Lok Sabha. It should not affect the Rajya Sabha. It should not affect the Presidential election. This is one of the points which I want to make, please consider the States separately.

The second point which I want to make is that this period of 25 years is a very long period. Why can't we think of 10 years?

श्री लछमन सिंह(हरियणा)**:**एम.एल.एज. की भी वोर्टिग होती है। ...(**व्यवधान**)...

श्री कुलदीप नैयर: उसको भी फ्रीज कर दो । ...(व्यवधान)...

श्री लछमन सिंह: प्रेज़ीडेंट के इलेक्शन में एम.एल.एज़ कि वोटिंग भी होती है।...(**व्यवधान**)...

श्री कुलदीप नैयर: मैं कहता हूं फ्रीज़ कर दो ...(व्यवधान)...

श्री संघ प्रिय गौतम: आप अपना भाषण दे दो । ...(व्यवधान)...

SHRI KULDIP NAYYAR: Let me explain it again. In the case of Rajya Sabha there is a particular number.

THE DEPUTY CHAIRMAN: Let the Minister understand it.

SHRI KULDIP NAYYAR: I talked to the Minister. He sees my point. But, somehow, he is not able to concede it. What I am trying to say is that, as far as the Union is concerned, please freeze it. Please freeze the Lok Sabha seats; please freeze the Rajya Sabha seats; please freeze it in respect of the Presidential election. But let the number of seats in the State Legislatures grow. We are now thinking of democracy. But what kind of a democracy will we have after 25 years? In 25 years, the people's say will be lessening, in the sense, there will be more people and less number of seats. We have to think of democracy, from that point of view. I made this point to the Chairman of the Standing Committee on Home Affairs. I am very happy that he heard me. Somehow, I could not convince him.

The second point is, please don't have it for 25 years. It is too long period. It may be ten years. In 25 years, we will be having five Lok Sabhas with the same number of Members. I suggest, please do something about this time period. These are the two points which I wanted to make. Thank you, Madam.

SHRI N.K. PREMACHANDRAN (Kerala): Thank you, Madam Deputy Chairperson, for giving me this opportunity to make a few points. I rise to support this Bill, subject to certain clarifications. The number of seats as well as the territorial delimitation of the constituencies are based on population. If the delimitation is done, as per the population of the 1971 census, which is being taken into consideration, the interests of the States which have effectively implemented the family planning and family welfare measures will be adversely affected. That is why this Constitution (Ninety-First Amendment) Bill has been brought before this House.

It has been stated that the next revision of the number of seats of Lok Sabha as well as the State Legislature Assemblies would take place in the year 2026. The reason given is that we will be able to have population stabilisation by 2026. this target can be achieved by 2026. If we see the reports which are coming, if the population growth increases way it is increasing now, by 2026 our country will be having the highest population in the world. We are going to defeat even China and we will be the first country in the world as far as population growth is concerned. Some States like Kerala, Tamil Nadu, Andhra Pradesh, etc. are effectively implementing the welfare measures and the family planning programmes, but there are some States which are not doing it. In 2026 also, if the same

contingency arises, if the same situation arises, will it again be postponed? I would like the Minister to take this point into consideration. When the Constitution is being amended by the House, every State should take a pledge and the Government of India should also take a pledge that all the family planning programmes and population stabilisation programmes would be implemented. The Government of India must show such a political will. That is my point. My second point is in regard to articles 55, 82 170 and 330 of the Constitution. I would like to seek a clarification from the hon. Minister regarding the amendment which is being sought. In article 82, proviso 3 is going to be replaced. It says, "Provided also that until the relevant figures for the first census taken after the year 2000 have been published, it^sKall not be necessary to adjust the allocation of seats..." It is being replaced by "(i) the allocation of seats in the House of the People to the States as readjusted on the basis of the 1971 Census; and (ii) the division of each State into territorial constituencies as may be readjusted on the basis of the 1991 Census, under this article". The Minister in his opening remarks stated that the territorial delimitation would take place, a Commission would be appointed and a law would be made so that territorial delimitation in States can take place uniformly in each constituency. If that is the case, if the original article does not mention about the 1971 Census, what is the need for clause 4 (i) & (ii). If we are going to delimit the constituencies, if territorial delimitation is going to take place and a Commission is going to be appointed and a law is going to be passed, I would like to know whether this clause will be appropriate. I have my own doubts. I once again support the Bill with a suggestion that all the States should implement these programmes uniformly. The States which have implemented the welfare programmes have suffered. The ii'h Finance Commission has decreased the share of allocation of these States. It should not happen in future. Thank you.

श्री गांधी आजाद (उत्तर प्रदेश): धन्यवाद महोदया।

महोदय, 1976 में संविधान संशोधन 1971 की जनसंख्या के आधार पर किया गया था किन्तु आज 2001 में 1991 कि जनसंख्या को आधार मानकर संविधान संशोधन विधेयक लाना न्यायसंगत नहीं है । महोदय, देश की जनसंख्या अंधविश्वास के कारण या अशिक्षा के कारण या गरीबी के कारण जरूर बढ़ी है और आज भी बढ़ रही है इसका सीधा असर अनुसूचित जाति और अनुसूचित जनजातियों पर हुआ है और इन वर्गों की जनसंख्या काफी हद तक बढ़ी है।

अगर 2000 कि जनसंख्या को आधार माना जाता तो लोक सभा और प्रदेश कि विधान सभाओं में अनुसूचित जाति व जनजाति कि आबादी के आधार पर सीटों की बढोत्तरी हो ती तो कम से कम सामाजिक विषमता को दूर करने में कुछ न कुछ हद तक सहायक सिंद्ध होता । महोदया,

संविधान के अनुच्छेद 330 में लोक अनुसूचित जातियों और अनुसुचित जनजातियों के आरक्षण की व्यस्था है तथा अनुच्छेद 332 के अनुसार राज्यों की विधान सभाओं में अनुसूचित जातियों और अनुसुचित जनजातियों के आरक्षण की व्यवस्था दी गई है किन्तु खेद के साथ कहना पड़ रहा है। कि आजादी के इतने दिनों बाद भी सभी सरकारें दलितों की हिमायत की बात तो करती हैं, किंतु भागीदारी के सवाल पर हमेशा चुप रहती हैं, क्योंकि आज भी राज्य सभा और प्रदेशों की विधान परिषदों में आरक्षण की व्यवस्था नहीं है, जिसके कारण इन महत्वपूर्ण सदनों में अनुसूचित जाति और अनुसूचित जन जादि के लोगों की भागीदारी नहीं है। अगर यह संशोधन विधेयक दोनों सदनों में आरक्षण की व्यवस्था लाता तो इसकी व्यापकता काफी बढ़ जाती और इससे एक तरह से चार चांद लग जाते। मैं इस प्रत्याशा में, कि यह सरकार दलितों की काफी हिमायती है, इसलिए यह राज्य सभा में एंव प्रदेश की विधान सभाओं में अनुसूचितजाति एंव अनुसूचित जनजातियों की भागीदारी के लिए संविधान विधेयक जल्द ही लायेगी, मैं इस विधेयक का समर्थन करता हूं। धन्यवाद।

श्री मूल चन्द मीणा (राजस्थान): उपसभापति महोदया, संविधान (इक्यानवेवां संशोधन) विधेयक , 2000 का मैं दबी भावनाओं के साथ समर्थन करता हूं। संविधान के अनुच्छेद 330 और 332 के अंतर्गत अनुसूचित जातियों और अनुसूचित जनजातियों के लिए संसद और विधान सभाओं के अंदर आरक्षण की व्यवस्था है। मंत्री महोदय ने इस संशोधन के उद्देश्यों और कारणों के कथन के अंदर अनुसूचित जातियों और अनुसूचित जनजातियों के लिए लोकसभा और राज्य सभा की सीटों का पुनः निर्धारण, 1991 की जनगणना के आधार पर करने के लिए बताया है। आपको 6 महीने का इंतजार करना चाहिए था। छः महीने के बाद 2001 की जनसंख्या के आंकड़े आपके पास आ जायेंगे। कुछ आंकड़े आ गए हैं जिनके आधार पर अनुसूचित जातियों व अनुसूचित जनजातियों की लोक सभा के अंदर 12 सीटें बनती हैं जबकि 1991 के आंकड़ों के आधार पर 7 बनती हैं। इस प्रकार सब से बड़ा अन्याय तो अनुसूचित जाति व अनुसूचित जनजाति के लोगों के साथ हो रहा है। दूसरा आप अनुसूचित जातियो व अनुसूचित जनजाति के लोगों के साथ हो रहा है। दूसरा आप अनुसूचित जातियों व अनुसूचित जनजातयों का किस तरीके से तय करेंगे, क्योंकि जो जनगणना हुई है इसमें बहुत बड़ी गलती की गई है। कई राज्यों के अंदर एसटीज की जनगणना ही नहीं की गई। जब जनगणना ही नहीं की गई तो सीटें कैसे निर्धारित करेंगे? जैसे दिल्ली के अंदर हुआ है। यहां एसटीज के लोगों की जनसंख्या 5-6 लाख है, लेकिन जनगणना के अंदर एक भी नहीं दर्शायी गई है। इसलिए मंत्री महोदय, पहले तो आप जनगणना ठीक कराइये, फिर सही अनुपात में सीटें निर्धारित होंगी इस के लिए आप क्या करेंगे पहले यह स्पष्ट कर दें सीटों को करने का कोई तरीका इस बिल के अंदर नहीं बताया गया है,एससी एसटी की जनसंख्या की बढ़ोत्तरी कितनी होगी यह भी इसके अंदर नहीं बताया गया है। रोटेशन का क्या होगा, आप रोटेशन लागू करेंगे या नहीं करेंगे, इसके बारे में भी इसके अंदर स्पष्ट नहीं है। इस बिल को लाने का एक अन्य सब से बड़ा कारण यह भी है कि संसद में लोक सभा के अंदर एक सदस्य तो 35 हजार से जीत कर आता है और एक सदस्य 35 लाख से जीत कर आता है .....। तो समानात्मक अंतर कितना है? इस अंतर को आप कैसे दूर करेंगे? इस के लिए कौन सा तरीका अपनाएंगे?

दूसरी बात एक का क्षेत्र 5 किलोमीटर में आता है और दूसरे का 500 किलोमीटर के अंदर आता है । फिर उसे 14 दिन का टाइम मिलता है। तो जिस का 500 किलोमीटर का एरिया है, उस के साथ बड़ा अन्याय होता है और और 5 किलोमीटर वाला एक दिन में अपना एरिया कवर

कर लेता है। इस अंतर को आप कैसे दूर करेंगे? इसको दूर करन के लिए अगर सरकार को दूसरा संशोधन विधेयक लाना पड़े तो लाना चाहिए। यही मैं कहना चाहता था। धन्यवाद।

† **मिर्जा अब्दुल रशीद** (जम्मू-कश्मीर): मैडम, मुझे सिर्फ जम्मू-कश्मीर के संबध में कुछ बातें आप से और हाउस से गुजारिश करनी हैं। मैडम, जब 1947 में हमारा देश आजाद हुआ, उसी के साथ हमारी रियासत भी आजाद हुई। उस वक्त जम्मू-कश्मीर की आबादी 40 लाख थी। उस में 30 लाख हमारे जम्मू का हिस्सा है और 10 लाख पाक ऑक्युपाइड काश्मीर का हिस्सा । उस वक्त महाराजा हरि सिंह जी ने इंडिपेंडेंस एक्ट की रोशनी में जब भारत के साथ एक्सेसन किया तो उस हिस्से का भी किया जिसे पाक ऑक्युपाइड कश्मीर कहते हैं। उस में गिलगिट, बलकिस्तान, हुंजा, मीरपूर, मुजफ्फराबाद और कोटली – यह सारे का सारा इलाका उस एक्सेसन की रोशनी में भारत का हिस्सा है। अब हमारे जम्मू कश्मीर का सेपरेट कांस्टीट्यूशन है और उस में हम ने 25 सीटें पाक ऑक्युपाइड काश्मीर के लिए रखी हुई हैं कि जिस वक्त भी वह हिस्सा मिलेगा या वापिस लाएंगे उस वक्त हमारी एसेंबली की तादाद पूरी होगी। तो मैडम, मैं कहूंगा कि आगरा समिट में हम ने जो कोर इश्यू अख्तियार किया वह क्रॉस बार्डर टैरेरिज्म की जगह अगर पाक आक्युपाइड कश्मीर को वापिस लेने का होता तो ज्यादा मुनासिब होता।

मैं ऑनरेबल मंत्री जी से गुजारिश करुंगा कि अब आबादी बढ़ चुकी है। उस वक्त 30 लाख थी, आज 75-80 लाख जम्मू कश्मीर की है और उसी तरह उस हिस्से की आबादी भी बढ़ चुकी है। इसलिए मैं गुजारिश करुंगा कि अगर हम ने उस वक्त उस हिस्से की सीटें 25 रखी थी और आज भी हम हमारा सेपरेट कांस्टीट्यूशन रखना चाहेंगे लेकिन within the Constitution of India, within the framework of the Constitution of India, तो उस हिसाब से हम दो सीटें पाक ऑक्युपाइड काश्मीर के लिए मैंबर ऑफ पार्लियामेंट के लिए सजेस्ट करेंगे और 25 सीटें अगर उस वक्त विधान सभा के लिए रखी गई थीं तो उन्हें 40 सीटों तक बढ़ाना चाहेंगे। इस बाबत मैं मंत्री जी से गाइडेंस और क्लैरीफिकेशन उन के जवाब में चाहूंगा । साथ ही जम्मू कश्मीर जो इस वक्त अपनी रियासत है, उस में लद्दाख का एरिया हमारे जम्मू कश्मीर दोनों हिस्सों से 10 गुना बड़ा है। वह एरिये के हिसाब से बहुत दूर दूर तक फैला है। कोई भी मेंबर ऑफ पार्लियामेंमट या एम एल ए 6 महीने तक पैदल चल कर भी उस के एक हिस्से से दूसरे हिस्से तक नहीं जा सकता। इसलिए मैं सजैस्ट करुंगा कि वहां भी दो सीटें एम. पी. की बढ़ाई जाएं – एक लद्दाख के लिए और एक कारगिल के लिए। उसी लिहाज से आबादी की रोशनी में जम्मू कश्मीर में भी जम्मू के लिए 2 से 4 सीटें की जाएं और कश्मीर वादी के लिए भी 3 से 4 की जाएं या 4 हैं तो 5 की जाएं । मैं सजेस्ट करूंगा कि जम्मू कश्मीर क्षेत्र में बढ़ी आबादी के हिसाब से ऑनरेबल मिनिस्टर साहब हमें इजाजत देंगे। मैडम, हमारा अपना कांस्टीट्यूशन है और उस के लिहाज से जब हम अपना रिजॉल्यूशन पास करेंगे तो उस वक्त राष्ट्रपति जी की कंसेंट भी लेनी होती है।

इस के साथ ही मैं एक पॉइंट और रेज करना चाहूंगा। हमारी रेस्टोरेशन ऑफ ऑटोनोमी इन जम्मू एंड कश्मीर की डिमांड है। उस सिलसिले में हम ने नोटिस दिया है। हम चाहेंगे कि जिस तरीके से उस रेस्टरोशन ऑफ ऑटोनोमी के रिजॉल्यूशन को जम्मू कश्मीर की

† Transliteration of the speech in Persian Script is available in the Hindi version of the debate.

एसेंबली ने पास किया है, जिस एसेंबली के इलेक्शन, इलेक्शन कमीशन ऑफ इंडिया की निगरानी में हुए, उस को न मानने से वहां की प्रो-इंडिया फोर्सेस को बहुत धक्का लगा है। हम तजवीज करते हैं कि अगर उस ऑटोनोमी रिपोर्ट में कोई क्लाज ऑब्जेक्शेनबल है तो उस के लिए कांस्टीट्यूशनल एक्सपर्ट की एक कमेटी यहां मरकज से और स्टेट से कांस्टीट्यूशन की जाए ताकि अगर कोई ऑब्जेक्शनेबल क्लाज उस में है, तो उस को सार्ट आउट किया जा सकता है।

लेकिन जिस तरीके से यह रिजेक्ट किया गया है, इससे वहां बहुत बड़ा धक्का लगा है। पाकिस्तान पिछले 50 साल से दो नेशन थ्योरी को रिवाइव कर रहा है। सारे देश में कहीं भी दो नेशन थ्योरी वह रिवाइव नहीं कर सकता। वह इस दो नेशन थ्योरी पर 1947 में कश्मीर में नाकाम हुआ और 1971 में बंगला देश में नाकाम हुआ, लेकिन उसके बावजूद वह इस जंग को बदस्तूर जारी किए हुए हैं और रेस्टोरेशन आफ ऑटोनोमी अगर वापिस की जाए तो बहुत हद तक उसने यह जो ईश्यू इंटरनेशनलाइज किया हुआ है, यह डिइंटरनेशनलाइज हो सकता है।

इन अल्फाज के साथ मैं इस बिल के हक में खड़ा हुआ हूं और अपनी बात खत्म करता हूं। शुक्रिया।

प्रो. रामदेव भंडारी (बिहार): मेडम, मेरा भी इसमें नाम था।

उपसभापतिः मैंने आपका नाम पढ़ा है, यहां लिखा है, लेकिन उस पर टिक लगा है इसलिए मैंने सोचा कि शायद आप बोल चुके हैं। ठीक है, बोलिये।

प्रो. रामदेव भंडारीः उपसभापति महोदया, मंत्री जी ने 2026 तक संसद और राज्यों की विधान सभाओं में सीटें नहीं बढ़ाने का निश्चय किया है । इस बीच मंत्री जी या जो भी सरकार होगी, उसको मौका मिल जाएगा और उसे हाल को भी बढ़ाना पड़ेगा, वैल को भी बढ़ना पड़ेगा, इन सबके लिए मौका मिल जाएगा इन लोगों को, मगर उन लोगों का क्यो होगा जो आजादी के 54 बरस बाद भी आज तक देश की मुख्य धारा में नहीं शामिल हो सके हैं। इस देश में कई ऐसे समूह हैं, कई ऐसे समाज हैं जिन्हें अभी भी सामाजिक और राजनीतिक रुप से इस देश में हिस्सा नहीं मिला है। जो सीटें दूसरों के द्वारा कब्जा की गई हैं, उन सीटों पर उनको जाने नहीं दिया जाता है और उनके लिए अगर नई सीटें नहीं बनेंगी तो वे देश की मुख्य धारा से राजनीतिक रुप से नहीं जुड़ पाएंगे।

महोदया, शैड्यूल्ड कास्ट, शैड्यूल्ड ट्राइब्स की आबादी बढ़ गई है, उनके लिए जो आरक्षित सीटें हैं उन्हें बढ़ाना पड़ेगा। इस देश में पिछड़े वर्गां के लोगों की संख्या 52 प्रतिशत से अधिक है और जहां तक उनके रिप्रेजेंटेशन का सवाल है, उनके लिए रिप्रजेंटेशन बहुत कम है। अत्यंत पिछड़े वर्ग के लोगों की संख्या 30 प्रतिशत से अधिक है। क्या ये इस देश के नागरिक नहीं है? मैं कहना चाहता हूं कि इस देश में जाति व्यवस्था एक वास्तविकता है और सभी पार्टियां जाति के आधार पर टिकट बांटती हैं, चाहे आप देश के एक कोने से दूसरे कोने तक जाकर देख लें, जिस जाति की आबादी ज्यादा होती है किसी निर्वाचन क्षेत्र में, उस निर्वाचन क्षेत्र में उस जाति के लोगों को टिकट दिया जाता है। तो जो वंचित समाज है, जिनका रिप्रजेंटेशन नहीं है, उनके लिए मंत्री जी 25 बरस तक विचार नहीं करेंगे? इसीलिए, महोदया, मैं कहना चाहता हूं

कि 25 बरस काफी होते हैं, इस बीच में भी जो मुख्य धारा में शामिल होने वाले लोग नहीं हैं, जो अभी तक मुख्य धारा में शामिल नहीं हुए, उनके लिए संविधान में व्यवस्था होनी चाहिए और पिछड़े वर्गों के लिए, जिन्हें धारा मे शामिल नहीं होने दिया जाता है, उनके लिए भी व्यवस्था होनी चाहिए। हमारे देश में एक मलाइदार तबका है, मलाइदार तबका उसे कहते हैं जिनकी आबादी बहुत कम है लेकिन वे सारी मलाई खा जाते हैं और बड़ी आबादी के लोगों के लिए छाछ भी नहीं रह जाता है। मेरा कहना है कि ऐसे लोगों के लिए सरकार को सोचना चाहिए। बिहार में हमने सरकारी नौकरियों में 18 प्रतिशत जगह दी है अत्यंत पिछड़ा वर्ग के लोगों को और आज उत्तर प्रदेश में आप घड़ियाली आंसू बहा रहे हैं पिछड़े वर्ग के लिए। उन्हें आरक्षण देना है तो केबिनेट से पास करो, नोटिफाई करो, लेकिन कहते हैं कि हम अत्यंत पिछड़ा वर्ग के लोगों को आरक्षण देने जा रहे हैं। किसको धाखा देने जा रहे हैं?

इसलिए, महोदया, मैं मंत्री जी से अनुरोध करुंगा कि इस देश में धर्म के आधार पर, सम्प्रदाय के आधार पर और जाति एक सच्चाई है, इस आधार पर जो वंचित समाज है, जो वंचित लोग हैं, उनके लिए भी आपको आरक्षण की व्यवस्था करनी चाहिए। पिछड़े वर्ग के लिए , अत्यंत पिछड़े वर्ग के लिए और अल्पसंख्यक समुदाय के लिए भी संसद और विधान सभाओं में आरक्षण की व्यवस्था होनी चाहिए। धन्यवाद।

SHRI ARUN JAITLEY: Madam, I am extremely grateful to the hon. Members who have participated in this discussion and, in a very large measure, supported this legislation. There are a few questions which were raised. In brief, I respond to some of them. Shri Pranab Mukherjee had expressed his concern with regard to delimitation in one of the three new States that have been created -- particularly Uttaranchal - because, before this Constitutional Amendment is passed and is ratified by half the States, it may take still some time before it becomes a law. And, thereafter, the Delimitation Act will have to be passed and the delimitation in Uttaranchal would have to place. In the Uttar Pradesh Reorganisation Act, 2000, from section 22 onwards, there is a specific provision with regard to delimitation of constituencies both in Uttar Pradesh and Uttaranchal. In the case of Uttaranchal -- since the number of constituencies has increased now to 70 -- I understand, the process of delimitation has already started. The process has already started, under the present law, as it exists today. The present law, as it exists today, refers to the 1971 Census as the basis. It may be likely that by the time it is completed, we may have the new Constitution amendment in force. If we are confronted with that situation, there is a specific provision for removal of difficulties, in the U.P. Reorganisation Act, and appropriate measures will be taken to make sure that that process is not disrupted and is taken to its logical conclusion, in accordance with the law.

Some hon. Members wanted to know the exact number of seats that would be increased in the case of SC/ST. This is not a new provision that we are adding. This is a provision which is existing in the present Constitution, under article 330 which says that the number of seats to be reserved for the SC/STs will be in proportion to the population. And, once the seats are fixed in accordance with the 1991 Census -- which is made the basis here -- that is an exercise which the Delimitation Commission will itself have to undertake; the approximate figure mentioned here is six or seven. But the exact figure, and the States where this increase will take place -- I have got the figures of the 1991 increase -- would be known only after the Delimitation Commission completes its exercise. In some States, in fact, there is a reduction in population. In some States, there is an increase in the population, and large part of the increase is confined to those areas where a number of new castes have been added to the list of the SC/ST. That is the basis for it. But the exact figure will be known only when the Delimitation Commission undertakes that entire exercise. Some hon. Members also raised a question 'the Bill in itself is not complete. What is the basis on which the delimitation would be done? Who would do the delimitation?' Madam, this House will have an opportunity to consider the Delimitation Bill when it is brought before the House. All those details would be mentioned in the Delimitation Bill itself. A Commission would be constituted. What is the composition of the Commission, who are the personnel, how are the political parties of different regions going to be involved in that process, is an exercise which will be dealt by a specific legislation which is going to be passed. A question was also raised as to how we are linking it to the family planning programmes. Well, I had made a brief statement with regard to this in my opening remarks, where I had stated that the rationale behind freezing the seats at the level at which they were fixed in 1976 was essentially this. There are a number of States which have been able to stabilize the population growth. Now, if those States are confronted with a situation that because they are achieving the population stabilisation target, their representation in Parliament will come down, it is likely to become a disincentive for those States which are successfully implementing the family planning programmes. Similarly, the States which do not implement the family planning programmes successfully, will find that as a result of their failure to implement ttie programmes, their representation in the Lok Sabha is going to be increased. Therefore, this rationale should not prevail and this policy should not deter the implementation of the family planning programmes. So, irrespective of whether your population is stable,

increasing or decreasing, the number of seats would be fixed. And the reason why 2026 has been chosen as the target date is that this is the anticipatory date the experts have fixed in the National Population Policy.

Now, whether we are able to achieve this or not will depend on how the Central Government performs; how the State Government performs; or, how the various family planning schemes are implemented. But that is the target date. What will happen in case we fail? This question has been raised by atleast two Members. Mr, Nayyar has also raised the point; are you not going a bit too far. by fixing it as 2026? We are now, therefore, effectively binding five different Houses which are, in normal course, likely to be constituted if elections are held every five years. Well, we are taking a conscious decision with regard to the target date of 2026. But even if the State achieves those targets and if both Houses of Parliament want to change the date, at any stage, or, for that matter, at a later stage, even if this House wants to reconsider the question of delimitation of constituencies, for which we are taking the 1991 Census as the basis, once the 2011 figures are available or the 2021 figures are available, for those Houses, at that time, it will always be open to reconsider those issues, but, at present, the general consensus that has emerged from the Standing Committees is that 2026 should be fixed as the target date. Just two or three more questions I would like to answer. So far as the point of rotation principle is concerned, this issue is not covered by this amendment. Therefore, the Standing Committee did not go into this, question. It is not covered by this issue. If at all it ever arises, it will have to be taken up separately. Again, a comment was made as to why, instead of going to the 2001 Census, we are going back to the 1991 Census. As I explained, last time, the process of delimitation took four years to be completed. The Delimitation Commission was constituted in 1972. It finished its exercise in 1976. This time it is expected to be done much earlier, essentially, because of the availability of new technologies, that is, computers, etc. And also because the exercise is likely to be smaller, the number of seats not being increased. But it is still a formidable exercise. I have consulted the experts and they feel, it will still take some time.the earliest date by which the Census figures are going to be officially available is the very end of 2002. Therefore, if we start by the very end of 2002, even if it is available --it may spill into 2004 -- the Members of Lok Sabha and the State Assemblies would perhaps, not know till a few days before the elections as to which constituency and what is the shape of that Constituency going to

be. Therefore, there was a consensus that instead of going into that area of uncertainty, it would be better, for the present, to stick to the 1991 Census figures that are available and the delimitation exercise can be started immediately. Mr. Nayyar has raised, one point. In fact, some other experts have also raised this question. He has even written an article to that effect. On account of the Population Stabilisation Programme, you are now freezing the number of seats for each State so that one State which defaults does not get a comparative benefit or advantage over another State. But he has also asked that within the State, why don't you permit the number of seats for the Assembly to be increased. This is a question which he had raised;in fact, in the Standing Committee also, a note was circulated by him. I have gone through the proceedings of the Standing Committee. When it was considered, in 1976, and even earlier, on both occasions, the same logic had been applied to the Lok Sabha seats as also to the State Assembly seats. If the population of a State is increasing, don't give it the advantage of increase in the number of seats, as far as the State itself is concerned, and when this view was considered, this was the exact response which the Standing Committee, through its Chairman, had to this particular query, that the past practice has been that when we are freezing it, we are freezing it for both, and also, additionally, we do not want any kind of an incentive given to the State to increase the number of seats merely because the State is not able to implement the Population Stabilisation programme. Madam, I have tried to respond to a number of points which have been raised by the hon. members. I am extremely grateful to them for having supported this particular legislation. I propose to the hon. House that this Constitution (Amendment) Bill be approved by the House.

श्री भगत राम मनहर (छत्तीसगढ़)**:** मैडम, नए रि-आर्गनाइजेशन में जो स्टेट्स अलग-अलग हुए हैं, उत्तरांचल के लिए तो नियम बन गया है कि वह 27 से 70 विधायकों का हो जाएगा। यहां के लिए कोई प्रोब्लम नहीं है। जहां तक मध्य प्रदेश और छत्तीसगढ़ का सवाल है, वहां लोक सभा की तीन कंस्टीट्यूशअंसी प्रभावित हो गई है। सीधी 6 सेगमेंट में लोक सभा की सीटें हो गई और इधर छत्तीसगढ़ में 9-9 सीट की दो पार्लीयामेंट सीट हो गई बिलास पुर और सरबूजा की सीट।

आप 90 सीट को बढ़ायेंगे नहीं, आठ विधान सभा क्षेत्र में एक लोक सभा की कांस्टीट्यूअंसी वहां पर है, तो दो कांस्टीट्यूअंसी नौ-नौ सीट पर हो जायेगी और बाकी आठ आठ पर होंगी। आप वहां पर दो सीट कम करें या फिर नौ सीट बढ़ायें ताकि वे सारी सीटें एक समान हो सकें। इसलिए मैं मंत्री जी से निवेदन करना चाहूंगा कि इसके ऊपर विशेष ध्यान दें कि जो बिल वे ला रहे हैं उसमें कोई प्रावधान नहीं है कि सीट बढ़े। लेकिन जब तक इस तरह की

स्थिति का निराकरण नहीं होगा जब तक उनके साथ न्याय नहीं हो पायेगा। आप इस पर विशेष ध्यान दें। यही मेरा आपसे निवेदन है।

श्री बालकवि बैरागीः उपसभापति महोदया, मैं माननीय मंत्री जी को बताना चाहता हूं कि मध्य प्रदेश की लोक सभा की एक सीट ऐसी होगी जो दो राज्यों को मिलकर बनेगी। इसका भी आपको रास्ता निकालना पड़ेगा।

श्री अरुण जेटलीः मैडम, जिस प्रकार से उत्तर प्रदेश का रि-आर्गेनाइजेशन एक्ट पारित किया था, उसी प्रकार से मध्य प्रदेश का भी रि-आर्गेनाइजेशन एक्ट है और उस एक्ट के भीतर डि-लिमिटेशन ऑफ कांस्टीट्यूएंसीज वहां कैसे होंगी, जो कुछ इधर रह गई और दूसरी तरफ रह गई, उस सबके सिद्धान्त तो डि-लिमिटेशन के हैं, उसका इंतजाम उसके अंदर है और इलेक्शन कमीशन उत्तरांचल का इसलिए कर रहा है क्योंकि अभी वहां चुनाव की स्थिति आने वाली है। जो नये राज्य बने हैं उनका चुनाव बाद में होना है तो जिस वक्त डि-लिमिटेशन एक्ट आयेगा तो उस वक्त पुनः इस पर विचार किया जा सकता है। ...(**व्यवधान**)... उसका डि-लिमिटेशन का तरीका एन एक्ट के तहत हो या जो सिद्धान्त डि-लिमिटेशन एक्ट के अंदर हम बनायेंगे , उसके तहत हो। इसका, डि-लिमिटेशन का प्रावधान मध्य प्रदेश रि-आर्गेनाइजेशन एक्ट में भी है।

श्री बलवन्त सिंह रामूवालियाः मैडम, उत्तरांचल में 70 सीट लिखा है, उधर लिखा नहीं है। यह लिखा है कि उत्तरांचल में 70 सीट होंगी, लेकिन इन दो राज्यों में नहीं लिखा है। वह यह कह रहे हैं। ...(**व्यवधान**)...

उपसभापतिः उनको जवाब देने दीजिए तो ज्यादा बेहतर होगा।

SHRI ARUN JAITLEY: The reason for this is that under Article 170, the minimum number of Constituencies in a State has to be sixty. Since Uttaranchal was the only State, where it was originally less than 60, it was necessary to increase it in the case of Uttaranchal and not in the case of other two States.

THE DEPUTY CHAIRMAN: I shall now put the motion for consideration of the Bill to vote.

The question is:

> "That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House divided.

THE DEPUTY CHAIRMAN : Ayes 166

Noes - 1

Ayes - 166

Agarwal, Shri Lakkhiram Agarwal, Shri Ramdas Agarwalla, Shri Parmeshwar Kumar Ahluwalia, Shri S.S. Akhilesh Das, Dr. Anil Kumar, Shri Apte, Shri B.P. Azad, Shri Gandhi Azad, Shri Ghulam Nabi Bachani Lekhraj, Shri Bagrodia, Shri Santosh Bairagi, Shri Balkavi Bakht, Shri Sikander Barupal, Shrimati Jamana Devi Basu, Shri Nilotpal Bhandary, Prof. Ram Deo Bhardwaj, Shri Hansraj Bhattacharjee, Shri Karnendu Bhaltacharya, Shri Manoj Bhendia, Shri Jhumuk Lai Bhundar, Sardar Baliwinder Singh Birla, Shri Krishna Kumar Biswas, Shri Debabrata Bora, Shri Indramoni Borgohain, Shri Drupad Chandresh Kumari, Shrimati Chaturvedi, Shri T.N. Chauhan, Shri Dara Singh Chavan, Shri S.B. Darda, Shri Vijay J. Das, Dr. M.N. Dasari, Shri N.R. Dasgupta, Dr. Biplab Dave, Shri Anantray Devshanker Dhammaviriyo, Ven'ble Dhindsa, Shri Sukh Dev Singh

Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gaya Singh, Shri
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gupta, Shri Banarsi Das
Gupta, Shri Prem Chand
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Indira, Shrimati S.G.
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kamaraj, Shri R.
Karan Singh, Dr.
Kaur, Shrimati Gurcharan
Kaushik, Shri Rama Shanker
Keswani, Shri Suresh A.
Khan(Durru), Shri Aimaduddin Ahmad
Khan, Shri K.M.
Khan, Shri K. Rahman
Khan, Shri Mohd. Azam
Khuntia, Shri Ramachandra
Kidwai, Dr. A.R.
Kondaiah, Shri K.C.
Kovind, Shri Ram Nath
Kujur, Shri Maurice
Lachhman Singh, Shri
Libra, Shri Sukhdev Singh
Mahajan, Shri Pramod
Maheshwari, Shri P.K.
Maheshwari, Shrimati Sarla
Manhar, Shri Bhagatram

Man Singh Rao Meena, Shri
Moolchand Mehta, Shri
Lalitbhai Mishra, Shri Dina
Nath Misra, Shri Ranganath
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri K.B. Krishna
Murty, Dr. Y. Radhakrishna
Nahata, Shrimati Jayaprada
Naidu, Shri M. Venkaiah
Narendra Mohan, Shri
Nariman, Shri Fali S.
Niraikulathan, Shri S. Nongtdu,
Shri Onward L. Ojha, Shri
Nagendra Nath Pachouri, Shri
Suresh Pandey, Shrimati
Chandra Kala Parmar, Shri
Kripal Parmar, Shri Raju Patel,
Dr. A. K. Patel, Shri Ahmed
Poulose, Shri CO. Prasad, Shri
Ravi Shankar Premachandran,
Shri N. K. Punj, Shri Balbir K.
Qureshi, Shri Abdul Gaiyur
Raghavan, Shri V.V. Rai,
Shrimati Kum Kum Rai, Shri
Lajpat Raikar, Shrimati Bimba
Raja Ramanna, Dr. Rajagopal,
Shri 0. Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Ramoowalia, Shri Balwant
Singh Rao, Dr. Dasari
Narayana Rao, Shri K.
Kalavenkata Rao, Shri K.
Rama Mohana

Rao, Shri Yadlapati Venkat
Rashid, Mirza Abdul
Ray, Prof. (Shrimati) Bharati
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Shri P. Prabhakar
Reddy, Shri Solipeta Ramachandra
Rizvi, Dr. Akhtar Hasan
Roy, Shri Abani
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Rumandia Ramachandraiah, Shri
Saifullah, Shri K.M.
Salve, Shri N.K.P.
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarath Kumar, Shri R.
Sarma, Shrimati Basanti
Sengupta, Shri Bratin
Sethi, Shri Ananta
Sharda, Shrimati Savita
Sharma, Shri Anil
Sharma, Dr. Mahesh Chandra
Shukla, Shri Rajeev
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Devi Prasad
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh, Shri W. Angou
Singhal, Shri B.P.
Sirigireddy, Shri Rama Muni Reddy
Siva, Shri P. N.
Sivasubramanian, Shri S.
Solanki, Shri Gopalsinh G.
Soni, Shrimati Ambika
Subbian, Shri Ka. Ra.

'Surya', Shri Rajnath Singh
Swaraj, Shrimati Sushma
Thirunavukkarasu, Shri C.P.
Tohra, Sardar Gurcharan Singh
Topno, Miss Frida
Vahadane, Shri Suryabhan
Patil Vanga Geetha, Shrimati
Varma, Prof. R. B. S. Verma,
Shri Vikram Vijaya Raghavan,
Shri A. Virumbi, Shri S.
Viduthalai Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufran

Noes-1

Bommai, Shri S.R.

The motion was carried by a majoity of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

THE DEPUTY CHAIRMAN : We shall now take up Clause-by Clause consideration of the Bill. There are Clauses 2 to 7. I will take up these together because we have had a convention.

The question is:

"That Clauses 2 to 7 stand part of the Bill."

The House divided.

THE DEPUTY CHAIRMAN:

Ayes - 166

Noes - 1

Ayes - 166

Agarwal, Shri Lakkhiram
Agarwal, Shri Ramdas
Agarwalla, Shri Parmeshwar Kumar
Ahluwalia, Shri S.S.
Akhilesh Das, Dr.
Anil Kumar, Shri
Apte, Shri B.P.
Azad, Shri Gandhi
Azad, Shri Ghulam Nabi
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Bakht, Shri Sikander
Barupal, Shrimati Jamana Devi
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhattacharjee, Shri Karnendu
Bhaltacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bhundar, Sardar Balwinder Singh
Birla, Shri Krishna Kumar
Biswas, Shri Debabrata
Bora, Shri Indramoni
Borgohain, Shri Drupad
Chandresh Kumari, Shrimati
Chaturvedi, Shri T.N.
Chauhan, Shri Dara Singh
Chavan, Shri S.B.
Darda, Shri Vijay J.
Das, Dr. M.N.
Dasari, Shri N.R.
Dasgupta, Dr. Biplab
Dave, Shri Anantray Devshanker

Dhammaviriyo, Ven'ble
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gaya Singh, Shri
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gupta, Shri Banarsi Das
Gupta, Shri Prem Chand
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Indira, Shrimati S.G.
Jaitley. Shri Arun
Jamir, Shri C. Apok
Jethmalani. Shri Ram
Joshi, Shri Kailash
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kamaraj, Shri R.
Karan Singh, Dr.
Kaur, Shrimati Gurcharan
Kaushik, Shri Rama Shanker
Keswani, Shri Suresh A.
Khan(Durru). Shri Aimaduddin Ahmad
Khan, Shri K.M.
Khan, Shri K. Rahman
Khan, Shri Mohd. Azam
Khuntia, Shri Ramachandra
Kidwai, Dr. A.R.
Kondaiah, Shri K.C.
Kovind, Shri Ram Nath
Kujur, Shri Maurice
Lachhman Singh, Shri
Libra, Shri Sukhdev Singh
Mahajan, Shri Pramod
Maheshwari, Shri P.K.

Maheshwari, Shrimati Sarla
Manhar, Shri Bhagatram
Man Singh Rao
Meena, Shri Moolchand
Mehta, Shri Lalitbhai
Mishra, Shri Dina Nath
Misra, Shri Ranganath
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri K.B. Krishna
Murty, Dr. Y. Radhakrishna
Nahata, Shrimati Jayaprada
Naidu, Shri M. Venkaiah
Narendra Mohan, Shri
Nariman, Shri Fali S.
Niraikulathan, Shri S.
Nongtdu, Shri Onward L.
Ojha, Shri Nagendra Nath
Pachouri, Shri Suresh
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal
Parmar, Shri Raju
Patel, Dr. A. K.
Patel, Shri Ahmed
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Premachandran, Shri N. K.
Punj, Shri Balbir K.
Qureshi, Shri Abdul Gaiyur
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Raja Ramanna, Dr.
Rajagopal. Shri O.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Ramoowalia, Shri Balwant Singh
Rao, Dr. Dasari Narayana

Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rao, Shri Yadlapati Venkat
Rashid, Mirza Abdul
Ray, Prof. (Shrimati) Bharati
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Shri P. Prabhakar
Reddy, Shri Solipeta Ramachandra
Rizvi, Dr. Akhtar Hasan
Roy, Shri Abani
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Rumandia Ramachandraiah, Shri
Saifullah, Shri K.M.
Salve, Shri N.K.P.
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarath Kumar, Shri R.
Sarma, Shrimati Basanti
Sengupta, Shri Bratin
Sethi, Shri Ananta
Sharda, Shrimati Savita
Sharma, Shri Anil
Sharma, Dr. Mahesh Chandra
Shukla, Shri Rajeev
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Devi Prasad
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh, Shri W. Angou
Singhal, Shri B.P.
Sirigireddy, Shri Rama Muni Reddy
Siva, Shri P. N.
Sivasubramanian, Shri S.
Solanki, Shri Gopalsinh G.

Soni, Shrimati Ambika Subbian,
Shri Ka. Ra. 'Surya', Shri
Rajnath Singh Swaraj, Shrimati
Sushma Thirunavukkarasu, Shri
C.P. Tohra, Sardar Gurcharan
Singh Topno, Miss Frida
Vahadane, Shri Suryabhan Patil
Vanga Geetha, Shrimati Varma,
Prof. R. B. S. Verma, Shri
Vikram Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Yadav, Shri Vijay Singh Zahidi,
Shri Khan Ghufran

Noes - 1

Bommai, Shri S.R.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two - thirds of the Members present and voting.

Clauses 2 to 7 were added to the Bill

THE DEPUTY CHAIRMAN: Now, we will take up Clause 1, the Enacting Formula and the Title.

The question is:

"That Caluse 1, the Enacting Formula and the Title stand part of the Bill.

The House divided.

THE DEPUTY CHAIRMAN :

Ayes - 166

Noes - 1

Ayes - 166

Agarwal, Shri Lakkhiram
Agarwal, Shri Ramdas
Agarwalla, Shri Parmeshwar Kumar
Ahluwalia, Shri S.S.
Akhilesh Das, Dr.
Anil Kumar, Shri
Apte, Shri B.P.
Azad, Shri Gandhi .
Azad, Shri Ghulam Nabi
Bachani Lekhraj. Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Bakht, Shri Sikander
Barupal, Shrimati Jamana Devi
Basu, Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj, Shri Hansraj
Bhattacharjee, Shri Karnendu
Bhaltacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bhundar, Sardar Balwinder Singh
Birla, Shri Krishna Kumar
Biswas, Shri Debabrata
Bora, Shri Indramoni
Borgohain, Shri Drupad
Chandresh Kumari, Shrimati
Chaturvedi. Shri T.N.
Chauhan, Shri Dara Singh
Chavan, Shri S.B.
Darda, Shri Vijay J.
Das, Dr. M.N.
Dasari, Shri N.R.
Dasgupta, Dr. Biplab
Dave. Shri Anantray Devshanker

Dhammaviriyo, Ven'ble
Dhindsa, Shri Sukh Dev Singh
Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gaya Singh, Shri
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gupta, Shri Banarsi Das
Gupta, Shri Prem Chand
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Indira, Shrimati S.G.
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kamaraj, Shri R.
Karan Singh, Dr.
Kaur, Shrimati Gurcharan
Kaushik, Shri Rama Shanker
Keswani, Shri Suresh A.
Khan(Durru), Shri Aimaduddin Ahmad
Khan, Shri K.M.
Khan, Shri K. Rahman
Khan, Shri Mohd. Azam
Khuntia, Shri Ramachandra
Kidwai, Dr. A.R.
Kondaiah, Shri K.C.
Kovind, Shri Ram Nath
Kujur, Shri Maurice
Lachhman Singh, Shri
Libra, Shri Sukhdev Singh
Mahajan, Shri Pramod
Maheshwari, Shri P.K.

Maheshwari, Shrimati Sarla
Manhar, Shri Bhagatram Man
Singh Rao Meena, Shri
Moolchand Mehta, Shri
Lalitbhai Mishra, Shri Dina
Nath Misra, Shri Ranganath
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri K.B. Krishna
Murty, Dr. Y. Radhakrishna
Nahata, Shrimati Jayaprada
Naidu, Shri M. Venkaiah
Narendra Mohan, Shri
Nariman, Shri Fali S.
Niraikulathan, Shri S. Nongtdu,
Shri Onward L. Ojha, Shri
Nagendra Nath Pachouri, Shri
Suresh Pandey, Shrimati
Chandra Kala Parmar, Shri
Kripal Parmar, Shri Raju Patel,
Dr. A. K. Patel, Shri Ahmed
Poulose, Shri CO. Prasad, Shri
Ravi Shankar Premachandran,
Shri N. K. Punj, Shri Balbir K.
Qureshi, Shri Abdul Gaiyur
Raghavan, Shri V.V. Rai,
Shrimati Kum Kum Rai, Shri
Lajpat Raikar, Shrimati Bimba
Raja Ramanna, Dr. Rajagopal,
Shri O. Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Ramoowalia, Shri Balwant
Singh Rao, Dr. Dasari
Narayana

Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana
Rao, Shri Yadlapati Venkat
Rashid, Mirza Abdul
Ray. Prof. (Shrimati) Bharati
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Shri P. Prabhakar
Reddy, Shri Solipeta Ramachandra
Rizvi, Dr. Akhtar Hasan
Roy, Shri Abani
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Rumandia Ramachandraiah, Shri
Saifullah, Shri K.M.
Salve, Shri N.K.P.
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarath Kumar, Shri R.
Sarma, Shrimati Basanti
Sengupta, Shri Bratin
Sethi, Shri Ananta
Sharda, Shrimati Savita
Sharma, Shri Anil
Sharma, Dr. Mahesh Chandra
Shukla, Shri Rajeev
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh, Shri Devi Prasad
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh, Shri W. Angou
Singhal, Shri B.P.
Sirigireddy, Shri Rama Muni Reddy
Siva, Shri P. N.
Sivasubramanian, Shri S.
Solanki, Shri Gopalsinh G.

Soni, Shrimati Ambika
Subbian, Shri Ka. Ra.
'Surya', Shri Rajnath Singh
Swaraj, Shrimati Sushma
Thirunavukkarasu, Shri C.P.
Tohra, Sardar Gurcharan
Singh Topno, Miss Frida
Vahadane, Shri Suryabhan
Patil Vanga Geetha, Shrimati
Varma, Prof. R. B. S. Verma,
Shri Vikram Vijaya Raghavan,
Shri A. Virumbi, Shri S.
Viduthalai Yadav, Shri Vijay
Singh Zahidi, Shri Khan
Ghufran

Noes - 1

Bommai, Shri S.R.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two - thirds of the Members present and voting

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI ARUN JAITLEY : I move :

'That the BUI be passed.'

THE DEPUTY CHAIRMAN: The question is

'That the Bill be passed'

The House divided

THE DEPUTY CHAIRMAN :

Ayes - 166
Noes - 1

Ayes - 166

Agarwal, Shri Lakkhiram
Agarwal, Shri Ramdas
Agarwalla, Shri Parmeshwar Kumar
Ahluwalia, Shri S.S. Akhilesh Das, Dr.
Anil Kumar, Shri Apte, Shri B.P.
Azad, Shri Gandhi
Azad, Shri Ghulam Nabi
Bachani Lekhraj, Shri
Bagrodia, Shri Santosh
Bairagi, Shri Balkavi
Bakht, Shri Sikander
Barupal, Shrimati Jamana Devi
Basu. Shri Nilotpal
Bhandary, Prof. Ram Deo
Bhardwaj. Shri Hansraj
Bhattacharjee, Shri Karnendu
Bhaltacharya, Shri Manoj
Bhendia, Shri Jhumuk Lai
Bhundar, Sardar Balwinder Singh
Birla, Shri Krishna Kumar
Biswas, Shri Debabrata
Bora, Shri Indramoni
Borgohain, Shri Drupad
Chandresh Kumari, Shrimati
Chaturvedi, Shri T.N.
Chauhan, Shri Dara Singh
Chavan, Shri S.B.
Darda, Shri Vijay J.
Das, Dr. M.N.
Dasari, Shri N.R.
Dasgupta, Dr. Biplab
Dave, Shri Anantray Devshanker
Dhammaviriyo, Ven'ble
Dhindsa, Shri Sukh Dev Singh

Dhyani, Shri Manohar Kant
Dubey, Shrimati Saroj
Faguni Ram, Dr.
Fernandes, Shri Oscar
Gautam, Shri Sangh Priya
Gaya Singh. Shri
Goenka, Shri R. P.
Goyal, Shri Vedprakash P.
Gupta, Shri Banarsi Das
Gupta, Shri Prem Chand
Gyamtso, Shri Palden Tsering
Hiphei, Shri
Indira, Shrimati S.G.
Jaitley, Shri Arun
Jamir, Shri C. Apok
Jethmalani, Shri Ram
Joshi, Shri Kailash
Judev, Shri Dilip Singh
Kadar, Shri M.A.
Kamaraj, Shri R.
Karan Singh, Dr.
Kaur, Shrimati Gurcharan
Kaushik, Shri Rama Shanker
Keswani, Shri Suresh A.
Khan(Durru), Shri Aimaduddin Ahmad
Khan, Shri K.M.
Khan, Shri K. Rahman
Khan, Shri Mohd. Azam
Khuntia, Shri Ramachandra
Kidwai, Dr. A.R.
Kondaiah, Shri K.C.
Kovind, Shri Ram Nath
Kujur, Shri Maurice
Lachhman Singh, Shri
Libra, Shri Sukhdev Singh
Mahajan, Shri Pramod
Maheshwari, Shri P.K.
Maheshwari, Shrimati Sarla
Manhar, Shri Bhagatram

Man Singh Rao
Meena, Shri Moolchand
Mehta, Shri Lalitbhai
Mishra, Shri Dina Nath
Misra, Shri Ranganath
Mukherjee, Shri Pranab
Mullana, Shri Faqir Chand
Murthy, Shri K.B. Krishna
Murty, Dr. Y. Radhakrishna
Nahata, Shrimati Jayaprada
Naidu, Shri M. Venkaiah
Narendra Mohan, Shri
Nariman, Shri Fali S.
Niraikulathan, Shri S.
Nongtdu, Shri Onward L.
Ojha, Shri Nagendra Nath
Pachouri, Shri Suresh
Pandey, Shrimati Chandra Kala
Parmar, Shri Kripal Parmar, Shri Raju
Patel. Dr. A. K. Patel, Shri Ahmed
Poulose, Shri CO.
Prasad, Shri Ravi Shankar
Premachandran. Shri N. K.
Punj, Shri Balbir K.
Qureshi, Shri Abdul Gaiyur
Raghavan, Shri V.V.
Rai, Shrimati Kum Kum
Rai, Shri Lajpat
Raikar, Shrimati Bimba
Raja Ramanna, Dr.
Rajagopal, Shri 0.
Rajkumar, Dr. Alladi P.
Ramachandraiah, Shri C.
Ramoowalia, Shri Balwant Singh
Rao, Dr. Dasari Narayana
Rao, Shri K. Kalavenkata
Rao, Shri K. Rama Mohana

Rao, Shri Yadlapati Venkat
Rashid, Mirza Abdul
Ray, Prof. (Shrimati) Bharati
Rebello, Miss Mabel
Rebia, Shri Nabam
Reddy, Shri P. Prabhakar
Reddy, Shri Solipeta Ramachandra
Rizvi, Dr. Akhtar Hasan
Roy, Shri Abani
Roy, Shri Jibon
Roy Chowdhury, Shri Shankar
Rumandia Ramachandraiah, Shri
Saifullah, Shri K.M.
Salve, Shri N.K.P.
Samal, Shri Man Mohan
Sankaralingam, Prof. M.
Sarath Kumar, Shri R.
Sarma, Shrimati Basanti
Sengupta, Shri Bratin
Sethi, Shri Ananta
Sharda, Shrimati Savita
Sharma, Shri Anil
Sharma, Dr. Mahesh Chandra
Shukla, Shri Rajeev
Shyam Lai, Shri
Sibal, Shri Kapil
Singh, Shri Arjun
Singh, Shri Birabhadra
Singh. Shri Devi Prasad
Singh, Shri Jaswant
Singh 'Lalan', Shri Rajiv Ranjan
Singh, Shri W. Angou
Singhal, Shri B.P.
Sirigireddy, Shri Rama Muni Reddy
Siva, Shri P. N.
Sivasubramanian, Shri S.
Solanki, Shri Gopalsinh G.
Soni, Shrimati Ambika
Subbian, Shri Ka. Ra.

'Surya', Shri Rajnath Singh
Swaraj, Shrimati Sushma
Thirunavukkarasu, Shri C.P.
Tohra, Sardar Gurcharan Singh
Topno, Miss Frida
Vahadane, Shri Suryabhan Patil
Vanga Geetha, Shrimati
Varma, Prof. R. B. S.
Verma, Shri Vikram
Vijaya Raghavan, Shri A.
Virumbi, Shri S. Viduthalai
Yadav, Shri Vijay Singh
Zahidi, Shri Khan Ghufran

Noes - 1

Bommai, Shri S.R.

The motion was carried by a majority of the total membership of the House and by a majority of not less than two - thirds of the Members present and voting.

THE CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL. 2001

[THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI) in the Chair]

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI) : Now, Shri Arun Jaitley to move the motion for consideration of the Code of Criminal Procedure (Amendment) Bill, 2001.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SHIPPING (SHRI ARUN JAITLEY): Sir, I beg to move:

" That the Bill further to amend the Code of Criminal Procedure, 1973, be taken into consideration."

Sir, this particular amendment to the Code of Criminal Procedure is sought to be introduced into the provisions of section 125 of the Cr.P.C.